

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 5

CP (IB) No. 133/Chd/Pb/2023

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Sturdy Industries Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 06.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. D.K. Gupta, Advocate
Ms. Garima Gupta, Advocate
For the Respondent: Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate

ORDER

Arguments from both sides heard. **Order Reserved.** Ld. Counsels for the parties are directed to file short written synopsis along with relevant judgments, if any, within three days.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti